

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

D.F.R. No. 2291 of 2012

Dated : 2nd January, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

M/s Parmarth Industires Pvt. Ltd. & Ors. Appellant (s)

Versus

Uttar Pradesh Electricity Regulatory Commission & Ors.
...Respondent (s)

Counsel for the Appellant(s): Mr. B.C. Rai
Mr. Gaurav Agarwal

ORDER

Questioning the maintainability, the matter has been posted for clarification in view of the objection raised by the Registry.

it is noticed that no application has been filed for leave to file this Appeal in respect of Appellant Nos. 1 to 7, who had not participated in the proceedings before the Commission.

Now the learned counsel for the Appellant seeks permission to withdraw the Appeal as regards the Appellant No.8 is concerned, since he is inclined to file a separate Appeal after getting instructions from his client, as he had participated in the proceedings before the Commission.

As far as Appellant Nos. 1 to 7 are concerned, the learned counsel for the Appellant wants to file a separate Application for leave to file this Appeal.

Accordingly, the Registry is directed to number the Appeal as regards the Appellant Nos. 1 to 7 after entertaining the Application for leave to file this Appeal.

The learned counsel for the Appellant seeks permission to withdraw the Appeal in respect of Appellant No. 8. Accordingly, the same is rejected as withdrawn.

Post the Appeal for Admission as regards the Appellant Nos. 1 to 7 on **18.01.2013**.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/vs